

**AWARD**

**BEFORE LOK ADALAT DATED 09.09.2017**

**HELD AT JHARKHAND HIGH COURT, RANCHI**

[Organized by High Court Legal Services Committee under Section 19,  
Legal Services Authorities Act, 1987, (Central Act)]

**BENCH NO. 02**

Case No. W.P.(S). No. 647/ 2016

- 1. Petitioner/ Appellant:- Babi Devi & Anr.  
Versus
- 2. Respondent/O.P.(s):- The State of Jharkhand

**Present:-**

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

**AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted

by the learned counsel for the state that the amount of family pension has already been disbursed and is paid regularly.

Second wife has approached this court for equal distribution of family pension. Respondent No.10, who is the 1st wife of the deceased - Ramhan Singh Munda has no objection if the amount of family pension is equally distributed between the two.

Since the parties are agreed for equal distribution of family pension, they are allowed to do so.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

*Jai Prakash Saini,*  
.....9.9.2017.....  
Petitioner/ Plaintiff/Appellant

*SP*

*Shailendra K. Singh*  
for R-10. Adv. 9.9.17  
For State - *Surya Prakash...*  
Respondent/O.P.

Sd/-  
(Dr. S.N. Pathak, J.)  
True Copy,  
Punit  
Secretary/St. P.A./P.A.



*Vandana Singh*  
Sign. of Advocate Member